

**IN THE HONORABLE HIGH COURT OF JUDICATURE AT
BOMBAY AT GOA**

COMPANY APPLICATION NO. 134 OF 2015

IN

COMPANY PETITION NO. 15 OF 2006

In the matter of the Companies
Act, 1956 (I of 1956)

And

In the matter of Section 481 of the
Companies Act, 1956;

And

In the matter of M/s. Anderson
Marine Private Limited. (In
Liquidation)

1. Shri Pedro R. Rodrigues
2. Shri Rohidas Dessai
3. Shamsheer Khan
4. Shri Radhakrishna N.
5. Shri, Inacio Moura
6. Shri. Naraino B Waique
7. Ashok V Dhargalkar
8. Shri Prabhakar F Naik
9. Shri Bartolomen Gama
10. Goa Trade and Commercial Worker Union Petitioners

NOTICE TO PETITIONER AND WORKERS / CREDITORS

UNDER SECTION 481 OF THE COMPANIES ACT, 1956

NOTICE is hereby given to the petitioners and workers that by an order dated 22.06.2007 the Hon'ble High Court, Bombay at Goa passed in Company Petition No. 15 of 2006, presented by Pedro R. Rodrigues & 9 others (Petitioners), M/s. Anderson Marine Private Limited was ordered to be wound up and the Official Liquidator has been appointed as Liquidator with usual powers under the Companies Act, 1956. Accordingly the Official Liquidator had filed a Company Application No. 134 of 2015 before the Hon'ble High Court Bombay at Goa for the following direction


- a) For taking on records the cost received by the Official liquidator as per the order dated 22.11.2013 passed by the Chief Judicial Magistrate

- b) For direction to the ex-directors of the Company to hand over the assets and books of accounts relating to the company (in liquidation) under section 468 read with the section 456 of the Companies Act, 1956
- c) For direction to the ex-directors of the company to submit a statement of Affairs of the Company in terms Rule 125 of the Companies (Court) Rules, 1959 under section 454 of the Companies Act, 1956

That during the course of hearing of the said application the Hon'ble High Court observed that the assets of the company M/s. Anderson Marine Private Limited. (In Liquidation) had been sold by EDC Limited being the secured creditor much prior to the winding up order passed by the Hon'ble High Court, Bombay at Goa. There are no asserts of the Company remaining for realization and recovery & therefore the company needs to be dissolved under section 481 of the Companies Act, 1956, As the names and address of workers / workman and other creditors are not known to the Official Liquidator, the Hon'ble High Court vide order dated 08.10.2018 has directed the Official Liquidator to issue advertisement in news papers under section 481 of the Companies Act, 1956. The said Company Application No. 134 of 2015 will appear on the board of the Hon'ble High Court Bombay at Goa

ANY WORKMAN / Creditors having any claim / objection/ submission as regards the matter should submit the same on an affidavit in support in the registry of the Hon'ble High Court, Bombay at Goa with a copy to the Official Liquidator High Court, Bombay at Goa having his office at Corporate Bhawan, Plot No. 21, EDC Complex, Patto, Panaji, Goa 403 001 with his full name and address so as to reach the office of the Official Liquidator on or before 31.01.2019 and also appear before the Hon'ble High Court, Bombay at Goa at the time of hearing.

Dated this 1st day of January, 2019.


OFFICIAL LIQUIDATOR
HIGH COURT, BOMBAY AT GOA
 Corporate Bhawan, Plot No. 21,
 EDC Complex, Patto, Panaji, Goa
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